

ITEM NO.29

REGISTRAR COURT. 1
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SH. APOORV SINGH

SECTION II

Criminal Appeal No(s). 898/2026

ASHISH @ BAUVA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-05-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. M. K. Ghosh, Adv.
Ms. Tina Garg, AOR

For Respondent(s) : Mr. Ankit Goel, AOR
Mr. Manish Kumar, Adv.

UPON hearing the counsel the Court made the
following

O R D E R

Only memo of appearance has been filed by sole respondent. Let Vakalatnama be filed as per rules. Ld counsel has not filed reply despite grant of time on 12.01.2026. Hence one week's time as last opportunity is granted to file reply. If filed let the same be taken on record, else further opportunity to file the same would stand declined.

Scanned/digital original records from the High Court has been received. Let the soft copies of the same be provided to Ld. Counsels for both the parties in light of Circular F.No.01/Judl./2025, dated 10.01.2025.

Regarding original record of Trial Courts, a letter has been received from Registrar (Govt. appeal section) stating therein that trial court records is still under search in the concerned section

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and requesting to grant some additional time to enable the office to trace the said records. Records be awaited.

List again on 20.07.2026.

Copy of this record of proceeding be furnished to the concerned Ld Advocate-on-record for information and compliance.

APOORV SINGH
Registrar

PK